

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.3- IA/984(AHM) 2024  
In  
C.P.(IB)/233(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Utkarsh Malvik Hathi

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant / RP : Mr. Atul Sharma, Advocate

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/984(AHM) 2024**

This is an application filed by the RP under Section 99 of the IBC, 2016.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Personal Guarantor as well as Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post, Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 26.07.2024.

-sd-

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**